

Central Adminisrative Tribunal
Principal Bench

O.A.No.1464/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 30th day of May, 2002

Shri Jagdish Kumar Khurana
s/o Shri Dharam Vir
Senior Booking Clerk
Northern Railway
Delhi Sadar Bazar
Delhi.

... Applicant

(By Advocate: Shri P.S.Mahendru)

Vs.

1. Union of India through
The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.

... Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel for applicant.

2. Applicant impugns transfer order dated 13.5.2002 whereby he has been transferred from Delhi Division to Ferozepur Division. It is contended that in pursuance of a major penalty imposed upon him and upheld in appeal, as per the provisions of IREM only in the exigency of service that ~~too~~^wPresident of India can exercise of powers of inter-divisional transfer from one division to another division, which is a different seniority group.

3. I find from the pleadings that the applicant has not filed any representation against his transfer order. In the interest of justice, the

present OA is disposed of at the admission stage itself, without issuing notices to the respondents, by directing the applicant to make a representation against the transfer order before the competent authority within one week from today. Thereafter, the same shall be considered by the respondents by passing a detailed and speaking order within two weeks from the date of receipt of a copy of the representation from the applicant. Till then, the status-quo, as of today, be maintained by the respondents in respect of the applicant's transfer. In case applicant is still aggrieved, it is open for him to approach this Tribunal in accordance with law.

4. OA is disposed of accordingly. No costs.

S. Raju

(Shanker Raju)
Member (J)

/rao/